

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).
9330-9333/2015

JYOTI NAGPAL & ANR.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH
HOME DEPARTMENT SECRETARY & ORS.
WITH
SLP(CRL) NO. 9275-9276/2015 (II)

RESPONDENT(S)

Date : 21-08-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBER]

For Petitioner(s)

Mr. Saurabh Mishra, Adv.
Mr. Amit Kumar Singh, Adv.
Mr. Vineet Kumar Singh, Adv.
Mr. Abhay Kumar, AOR

For Respondent(s)

Mr. A. N. Arora, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners prays that service of notice on all the unserved respondents may be effected through the learned trial Court. Accepting the said prayer it is directed that service on the unserved respondents be effected both through Speed Post as well as through the processing agency of the learned trial Court. Steps for effecting service of notice be taken within four weeks from today.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER